

**Central Administrative Tribunal
Principal Bench**

OA No. 4438/2014

New Delhi this the 16th day of October, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Sh. Chander Pal Singh,
LDC/Cashier,
Age 45 years,
Horticulture Divn-I., CPWD,
South Avenue, New Delhi-110011 -Applicant
(By Advocate: Mr. R.N. Yadav for Mr. B.K. Barera)

VERSUS

1. Union of India,
Through Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110011

2. Director General,
CPWD,
Nirman Bhavan, New Delhi-110011

3. The DDG (HQ), N.R.
Coordination (Civil) N.R.
CPWD,
East Block-I, Level-VI
R.K. Puram, New Delhi-110066

4. The Deputy Director,
Horticulture Divn-I, CPWD,
South Avenue, New Delhi-110011 -Respondents

(By Advocate: Mr. Rajinder Nischal)

ORDER (Oral)

By Mr. A.K. Bhardwaj, Member (J):

The prayer made in the present OA filed under Section 19 of the Administrative Tribunals Act, 1985, read thus:-

“a) Directions to the Respondents to consider the representation dated 02-12-2014 of the Applicant as per rule and that vacancy exists at the same office.

Or

In the alternative his promotion may be cancelled and he may be allowed to remain at Delhi/in the same office on the present post.

- b) To grant cost of litigation as the Applicant has been dragged to litigation;
- c) pass such other or further order as this Hon'ble Tribunal may deem fit, proper and necessary in the facts and circumstances of the case and in the interest of justice.”

2. Learned counsel for the respondents submitted that in view of the prayer made by the applicant, his promotion/posting order has been cancelled and he has been retained in Delhi as LDC, Horticulture Divn.-I, CPWD, South Avenue, New Delhi and would be debarred from promotion for one year in terms of the policy in vogue on the subject.

3. In view of the stand taken by the learned counsel, the OA is disposed of as infructuous. No costs.

(Dr. B.K. Sinha)
Member (A)

(A.K. Bhardwaj)
Member (J)